

## CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

...

C.C.A. No. 144 of 1994  
 IN  
 O.A. No. 612 of 1994  
Dated: 21.11.1994

Hon. Mr. S. Das Gupta, A.M.  
Hon. Mr. T.L. Verma, J.M.

Lachchi Ram (Group 'D' Pacher) son of  
 Sri Dhani Ram, P.O. Koanch LSG  
 (Orai), Jalaun Division Jhansi,  
 District Jalaun ... Applicant.

( By Advocate Sri C.B. Singh )

Versus

1. Sri V. Dayal, Senior Superintendent Post  
 Offices, P.O. Division Jhansi.
2. Sri Rama Kant Wyash, Post Master,  
 Orai, District Jalaun.
3. Sri Baboo Ram Shakya, Sub- Post Master,  
 Post Office, Koanch, District  
 Jalaun. ... Respondents.

( By Advocate Sri C.S. Singh )

O r d e r

( By Hon. Mr. S. Das Gupta, Member(A) )

Heard the learned counsel for both the  
 parties.

This contempt petition has been filed for  
 alleged violation of the direction contained in  
 this Tribunal's order dated 22.4.1994 disposing  
 of the O.A. No. 612 of 1994.

2. The relevant portion of the direction reads  
 as follows;

"We hereby direct the respondents to  
 consider and decide the representations  
 Annexure- 1 and 2 by passing a speaking  
 order and we further direct that the pay

and allowances due to the petitioner may be paid to him in accordance with the rules within a period of 2 months from the date of receipt of this order. The pay and allowances for future may also be paid regularly in accordance with the rules."

3. We have heard the learned counsel for both the parties and seen the records. It is seen from Annexure-C.A.6 that the respondents have issued a communication to the applicant stating therein that his representations have been considered and it has been found that no dues are payable to him in accordance with rules. The direction of the Tribunal was only for consideration of the representation and for payment of the salary in accordance with rules. <sup>in</sup> If the perception of the respondents, no salary is payable in accordance with rules, ~~Non~~-payment of salary cannot be taken to constitute any wilful or deliberate disobedience ~~to~~ of the directions of the Tribunal.

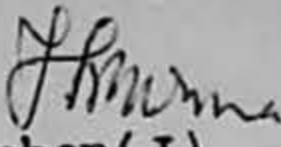
4. We are satisfied that ~~there is no~~ specific direction ~~and so far as~~ <sup>in</sup> the Tribunal's order dated 22.4.1994 is ~~concerned, the same~~ stands complied with by issue of the letter dated 11.7.1994 at Annexure-CA-6.

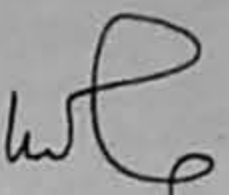
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5. We are, therefore, of the view that no case is made out for the contempt of court and the contempt petition is dismissed. Notices already issued, are hereby, discharged.

  
Member (J)

  
Member (A)

(n.u.)